### ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

# LAWS AND REGULATIONS

Vol. XLIII

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### ABSTRACT OF THE PROCEEDINGS

OF

## THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA:

ASSEMBLED FOR THE PURPOSE OF MAKING

### LAWS AND REGULATIONS

1904

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#### CALCUTTA

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Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., Cap. 67, and 55 & 56 Vict., Cap. 14).

The Council met at Government House, Calcutta, on Friday, the 19th February, 1904.

#### PRESENT:

The Hon'ble Mr. T. Raleigh, C.S.I., presiding.

The Hon'ble Sir E. FG. Law, K.C.M.G., C.S.I.

The Hon'ble Major-General Sir E. R. Elles, K.C.B., K.C.I.E.

The Hon'ble Sir A. T. Arundel, K.C.S.I.

The Hon'ble Sir Denzil Ibbetson, K.C.S.I.

The Hon'ble Rai Sri Ram Bahadur.

The Hon'ble Mr. A. W. Cruickshank, C.S.I.

His Highness Raja Sir Surindar Bikram Prakash Bahadur, K.C.S.I., of Sirmur.

The Hon'ble Mr. Gopal Krishna Gokhale, C.I.E.

The Hon'ble Mr. E. Cable.

The Hon'ble Nawab Saiyid Muhammad Sahib Bahadur.

The Hon'ble Mr. F. S. P. Lely, c.s.i.

The Hon'ble Mr. H. Adamson, C.S.I.

The Hon'ble Mr. A. Pedler, C.I.E., F.R.S.

The Hon'ble Mr. T. Morison.

The Hon'ble Dr. Ramkrishna Gopal Bhandarkar.

The Hon'ble Mr. J. B. Bilderbeck.

The Hon'ble Mr. D. M. Hamilton.

The Hon'ble Rai Bahadur B. K. Bose, C.I.E.

#### QUESTION AND ANSWER.

The Hon'ble RAI BAHADUR B. K. BOSE, in the absence of the Hon'ble Dr. ASUTOSH MUKHOPADHYAYA, asked:—

"Will the Government be pleased to state why the Report of the Police Commission has not yet been published, whether it is intended to publish it, and if so when?"

The Hon'ble SIR DENZIL IBBETSON replied :-

"The publication of the Report of the Police Commission is deferred, under the orders of the Secretary of State for India, until the consideration of the issues involved is further advanced. The date of publication will depend upon his orders." 26 ANCIENT MONUMENTS PRESERVATION; LOCAL AUTHORI-TIES LOAN; INDIAN UNIVERSITIES.

[Sir Denzil Ibbetson; Sir Edward Law; Mr. [19TH FEBRUARY, 1904.]

Raleigh.]

#### ANCIENT MONUMENTS PRESERVATION BILL.

The Hon'ble SIR DENZIL IBBETSON said:—" His Highness the Agha Khan has unfortunately been obliged to leave Calcutta for a while, and as we propose to proceed at once with the Ancient Monuments Bill, his services will not be available on the Select Committee. I therefore move that the Hon'ble Nawab Saiyid Muhammad be added to the Select Committee on the Bill to provide for the preservation of Ancient Monuments and of objects of archæological, historical or artistic interest."

The motion was put and agreed to.

#### LOCAL AUTHORITIES LOAN BILL.

The Hon'ble SIR EDWARD LAW moved that the Report of the Select Committee on the Bill to make further provision regarding the borrowing powers of certain local authorities be taken into consideration.

The motion was put and agreed to.

The Hon'ble SIR EDWARD LAW moved that the Bill, as amended, be passed.

The motion was put and agreed to.

#### INDIAN UNIVERSITIES BILL.

The Hon'ble MR. RALBIGH presented the Report of the Select Committee on the Bill to amend the law relating to the Universities of British India. He said:—"It is desirable to allow time for the expression of public opinion on the Bill as reported. This day four weeks, or possibly on some later day, I propose to move that the Report be taken into consideration by the Council."

The Council adjourned to Friday, the 4th March, 1904.

J. M. MACPHERSON,

CALCUTTA;
The 19th February, 1904.

Secretary to the Government of India, Legislative Department.